

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.1015/92

Shri M.S.Gunjal

... Applicant

v/s

Union of India
and ors.

CORAM : HON'BLE SHRI V.D.DESHMUKH, M(J)

Appearance :

Shri B.Ranganatha, Adv.
for the applicant.

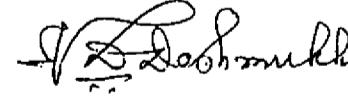
Shri P.M.Pradhan,
Adv. for the respondents.

ORAL JUDGEMENT

27th JAN 1992

(PER : V.D.DESHMUKH), M/A

The learned counsel for the respondents state that on instructions , that the payment has been made to the applicant in full/ on 20.1.1993 and no grievance of the applicant ~~exists~~ ^{Survives}. In view of this statement no orders ~~are~~ necessary on the application and the application is disposed of with no order as to costs, and with liberty to the applicant to approach the Tribunal if still he has any grievance.



(V.D.DESHMUKH)
M/A